

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1278/2023

RAVINDRA SINGH & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 22306/2021 - GRANT OF BAIL

IA No. 260175/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES

Date : 04-03-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Appellant(s) : Mrs. Prabhati Nayak, Adv.

Mr. Debabrata Dash, Adv.

Ms. Apoorva Sharma, Adv.

Ms. Shivangi Gupta, Adv.

Mr. Niranjana Sahu, AOR

Ms. Charu Ambwani, AOR

Mr. Jagjit Singh Chhabra, AOR

Mr. Vipin Singh Bansal, Adv.

For Respondent(s) : Mr. Rana Mukherjee, Sr. Adv.

Mr. Ankit Goel, AOR

Mr. Harshit Singhal, Adv.

Ms. Abha R. Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 22306/2021 - GRANT OF BAIL

Having heard learned counsel for the parties, we are not inclined to grant bail to the appellant(s) at this stage. The application for bail is rejected.

List the appeal for final hearing on 24.04.2025.

(JAYANT KUMAR ARORA)
ASST. REGISTRAR-CUM-PS

(RENU BALA GAMBHIR)
ASSISTANT REGISTRAR